

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'F' BENCH  
MUMBAI**

**BEFORE: SHRI AMARJIT SINGH, ACCOUNTANT MEMBER  
&  
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 4962/MUM/2024  
(Assessment Year : 2014-15)**

Jenish Mansukh Shah 203, Radheshyam CHS Ltd. Vishnu Nagar, Naupada, Thane(W), Maharashtra-400602	Vs.	ACIT, CC 1, Thane, A Wing, 6 <sup>th</sup> Floor, Ashar IT Park, Road No. 16Z, Wagle Ind. Estate, Thane, Maharashtra-400604
<b>PAN/GIR No. COCPS1379L</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

Assessee by	None
Revenue by	Shri Ajay Modi
<b>Date of Hearing</b>	<b>10/12/2024</b>
<b>Date of Pronouncement</b>	<b>13/12/2024</b>

**आदेश / O R D E R**

**PER SUNIL KUMAR SINGH (J.M):**

1. This appeal is directed against the impugned order dated 02.08.2024 passed by the Ld. Commissioner of Income-tax (Appeals) Pune-11 [hereinafter referred to as the "CIT(A)"] u/s. 250 of the Income-Tax Act, 1961 [hereinafter referred to as "Act"] for the Assessment year [A.Y.] 2014-15, wherein the addition

made by AO has been confirmed and assessee's appeal has been dismissed.

2. The case was taken up for hearing, none responded for the assessee. However, Ld. DR is represented for revenue.
3. Perusal of the records show that the assessee has moved an application dated 07.12.2024, stating that he does not want to pursue the aforesaid appeal and requested for the permission to withdraw the appeal.
4. Ld. DR has no objections.
5. In view of the appellant's written request, he is permitted to withdraw the appeal.
6. In the result, the appeal of the assessee stands dismissed as withdrawn.

Order pronounced on 13.12.2024.

**Sd/-**  
**(AMARJIT SINGH)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(SUNIL KUMAR SINGH)**  
**JUDICIAL MEMBER**

Mumbai; Dated 13/12/2024  
Anandi Nambi, *Steno*

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai

5. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)  
**ITAT, Mumbai**